

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 35(ND)14
CA. NO.

CORAM:


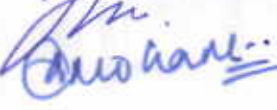
PRESENT: SH. R.VARDHARAJAN
HON'BLE MEMBER (J)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 18.07.2016 AT 02.00 P.M**

NAME OF THE COMPANY: M/s. Ms. Ameeta Mehra V/s. M/s. Mehra Developers & Farms
Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	JEEVESH NAGRATH	Advocate	Petitioner	
2.	Aditi Mohan, Adv		Respondent	

ORDER

Ld. Counsel for the petitioner has placed on record an email received from the auditors M/s. Mohinder Puri & Co, Chartered Accountant, stating that though the audit was nearly complete, there were some queries he wanted to clear with the respondent. The Respondent however is not available till 10th August, 2016.

2. In view of the difficulties expressed by the Id. Counsel for the respondents, both the parties are directed to be present before the auditor on 12th August, 2016.

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3. This Bench is also informed that there is no active business being carried out by the respondent company and since the audit is almost complete, a period of 10 days time to the auditor to finalize his report would be sufficient.

4. Ld. Counsel for the petitioner has pointed out that the accounts for the year 2007-08 have also been submitted to the Auditor, which is confirmed by the respondent, though due to inadvertence it was noted that accounts were not available. His submissions are taken note of

List the matter on 22.07.2016 at 10.30 a.m.

Sd/-

(Ina Malhotra)

Member Judicial

Sd/-

(R. Varadharajan)

Member Judicial